O.A. No. 298 of 2007

Order dated: 18.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Miss R.Bahal, Ld. Counsel for the applicant and Mr. G.Singh, Ld. Addl. Standing Counsel for the Respondents.

- 2. Ld. Counsel for the applicant has invited out attention to Annexure-A/3, show cause notice dated 31.01.2007. She submitted that against the show cause notice, reply has already been filed by the applicant but no orders have been passed by the Respondents as yet. A perusal of the record indicates that on 27.09.2007 this Tribunal has passed interim orders and the same is still continuing.
- 3. Having heard Ld. Counsel for the parties, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the reply filed by the applicant to the show cause notice issued to him. Accordingly, we direct the competent authority to pass appropriate, reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
- 4. Till disposal of the reply of the applicant, no coercive measure shall be taken against him.

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5. With the aforesaid observation, the O.A. is disposed of.

MEMBER (A)

MEMBER(J)